

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 5747 of 2020

Jage Singh @ Jageshwar Singh Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. K. S. Nanda, Advocate

For the Opposite Party : Mr. Saket Kumar, A.P.P.

2/10.09.2020 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with S. T. No. 30 of 2018 arising out of Basia P.S. Case No. 41 of 2014 corresponding to Spt. IV G. R. No. 495 of 2014.

It has been alleged that two sons of the informant were murdered by an extremist group. The petitioner is not named in the FIR and it appears that the petitioner has been implicated on the confession rendered by co-accused Lalu Lohra and the said Lalu Lohra has been granted bail by this Court in B. A. No. 7305 of 2015. It appears that similarly situated another co-accused namely, Govind Singh @ Churgu Singh has also been granted bail by this court in B. A. No. 9313 of 2017.

On consideration of the fact that the petitioner has been implicated merely on account of the confession rendered by the co-accused persons, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge VI, Gumla in connection with S. T. No. 30 of 2018 arising out of Basia P.S. Case No. 41 of 2014 corresponding to Spt. IV G. R. No. 495 of 2014.

(Rongon Mukhopadhyay, J)